FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF IQVIA HEALTH TRANSFORMATION PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	IQVIA HEALTH TRANSFORMATION PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	10/09/2019
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED	REGISTRAR OF COMPANIES, NCT OF DELHI & HARYANA
4.	CIN/ LLP NO.	U62013DL2019PTC354907
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	HINDUSTAN TIMES HOUSE, LEVEL 10, K.G. MARG, CONNAUGHT PLACE, NEW DELHI - 110001
6.	LIQUIDATION COMMENCEMENT DATE OF COPORATE PERSON	SEPTEMBER 18, 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NO. AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR. NAVEEN NARANG H-3/63, FIRST FLOOR, VIKASPURI, NEW DELHI – 110018 EMAIL: nnarang.associates@gmail.com PHONE: +91 98180 05476 REG. NO: IBBI/IPA-002/IP-N00794/2019 - 2020/12565 AFA VALID UPTO: 31ST DECEMBER 2026
8.	LAST DATE FOR SUBMISSION OF CLAIMS	OCTOBER 17, 2025

Notice is hereby given that IQVIA Health Transformation Private Limited has commenced voluntary liquidation on September 18, 2025 (Liquidation commencement date).

The Stakeholders of IQVIA Health Transformation Private Limited are hereby called upon to submit a proof of their claims, on or before October 17, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

(Naveen Narang)
Liquidator

Date: 21/09/2025
Place: New Delhi

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF IQVIA HEALTH TRANSFORMATION PRIVATE LIMITED

1.	Name of Corporate Person	IQVIA HEALTH TRANSFORMATION PRIVATE LIMITED
2.	Date of incorporation of Corporate Person	10/09/2019
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate identity number / limited liability identity number of Corporate Person	U62013DL2019PTC354907
5.	Address of the registered Office and Principal office (if any) of Corporate Person	Hindustan Times House, Level 10, K.G. Marg, Connaught Place, New Delhi - 110001
6.	Liquidation commencement date of Corporate Person	September 18, 2025
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: NAVEEN NARANG Address: H-3/63, First Floor, Vikaspuri, New Delhi – 110018 Email: nnarang.associates@gmail.com Mobile Number: +91 98180 05476 Regn.No: IBBI/IPA-002/IP-N00794/2019 -2020/12565 AFA Valid upto: 31.12.2026
8.	Last date for submission of claims	October 17, 2025

Notice is hereby given that **IQVIA Health Transformation Private Limited** has commenced voluntary liquidation on **September 18, 2025** (Liquidation commencement date).

The Stakeholders of **IQVIA Health Transformation Private Limited** are hereby called upon to submit a proof of their claims, on or before **October 17, 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Naveen Narang
Liquidator of Iqvia Health Transformation Private Limited
Regn. No.: IBBI/IPA-002/IP-N00794/2019 -2020/12565

Date: 21.09.2025
Place: New Delhi

IDBI BANK

IDBI Bank Ltd., 8th Floor, Plate B, Block 2, NBCC Office Complex, East Kidwai Nagar, New Delhi, Pin :110023, Phone No: 9650088104/ 011-69297177

POSSESSION NOTICE

Notice is hereby given under The Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule -3 of The Security Interest (Enforcement) Rules, 2002. The Bank Issued demand notices to the following Borrower/Co –borrower/Guarantor on the date mentioned against their name calling upon them to repay the amount within Sixty days from the date of receipt of said notice. Since, they failed to repay the amount, notice is hereby given to them and to the public in general that the undersigned has taken the possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against the name of the borrowers.

The borrowers, in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of **IDBI Bank Limited** for the amount given against their names with future interest and charges thereon.

Sr. No.	Name of Borrower/ Co-borrower/Guarantor and owner of the property	Date of Demand Notice	Date of Symbolic Possession	Discription of Mortgaged Property	Amount O/s as mentioned in the notice u/s 13(2)
1.	**M/s Guru Nanak Travels Prop. Shri Kanwaljeet Singh**	07-07-2025	16/09/2025 (Symbolic)	S-2/204-B, Ground Floor without roof right, Out of Khasra No. 21, Situated in the area of Village Nangli Jalib,Colony known as Old Mahabir Nagar,New Delhi-110018	**Rs. 10,62,093.00** (Rupees Ten Lakh Sixty Two Thousand Ninety Three Only) as on 14.03.2025

Date: 20.09.2025
Place: New Delhi

Sd/-
Authorised Officer, IDBI Bank Ltd.

BEFORE THE DEBTS RECOVERY TRIBUNAL - I, AT BANGALORE
BSNL Building, 4th Floor,
Telephone House, Rajbhavan Road,
Bangalore–560 001.
O.A. No.1726/ 2024

State Bank of India Constitued under the State Bank of India Act 1955, Having its Corporate Office at Mumbai and amongst other Branches one called RACPC Banaswadi,Bangalore- Represented by Chief Manager, Stressed Assets Recovery Branch, at No.11/90, 3rd Floor, Near old Shivaji Talikes J.C Road, Bangalore- 560 002, Rajendra S. Tenginakai, Ph. No. 080 - 25943663, Mobile No.9448990270, E- Mail-sbi.05173@sbi .co.in, IFSC Code SBIN0005173. **....Applicant**

V/s

01.Sri Jitendra Kumar, aged about 39 years, S/o. Sri Mahendra Singh, No. 1234, Sector 46 Sikanderpur, Ghosi Guragaon - 122 002, Haryana,DOB: 10.01.1985, PAN No. AMAPJ7233Q and Also at : Village & Post Byohai - 281 308 Block Raya, Mathura

02. Sri Shivanarayanappa , Aged about 56 years, S/o. Late Sri Gangappa, Kodathi Village, Varthur Hobli, Bangalore East Taluk, Bangalore - 560 035.

03. Smt. N. Bharathi, aged about 45 years, W/o. Sri Shivanarayanappa Kodathi Village, Varthur Hobli, Bangalore East Taluk, Bangalore - 560 035.

4. Bhavani, Aged about 16 years, D/o. Sri Shiva narayanappa Kodathi Village, Varthur Hobli, Bangalore East Taluk, Bangalore - 560 035.

5. Shivashankar Aged about 12 years, S/o. Sri Shivanarayanappa Kodathi Village, Varthur Hobli, Bangalore East Taluk, Bangalore - 560 035.

4 & 5 herein being the mionrs represented by their father and natural guardian Sri G. Shivanarayanappa

06. M/s. Suvastu Housing (P) Ltd., No. 49, AMR Plaza, 18th Main HSR Layout 3rd Sector, Bangalore - 560 102, Represented by its Managing Director Sri Manoj Kumar

07. M/s. N. D. Develipers (P) Ltd., No. 398, 1st Floor, 7th Cross, MICO Layout, BTM 2nd Stage, Bangalore - 560 076. Represented by its Managing Director Sri M. K. K. Durani.

SUMMONS ISSUED UNDER RULE 23(VIII) OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES

To:

01.Sri Jitendra Kumar, aged about 39 years, S/o. Sri Mahendra Singh, No. 1234, Sector 46 Sikanderpur, Ghosi Guragaon - 122 002, Haryana,DOB: 10.01.1985, PAN No. AMAPJ7233Q and Also at : Village & Post Byohai - 281 308 Block Raya, Mathura

02. Sri Shivanarayanappa , Aged about 56 years, S/o. Late Sri Gangappa, Kodathi Village, Varthur Hobli, Bangalore East Taluk, Bangalore - 560 035.

07. M/s. N. D. Develipers (P) Ltd., No. 398, 1st Floor, 7th Cross, MICO Layout, BTM 2nd Stage, Bangalore - 560 076. Represented by its Managing Director Sri M. K. K. Durani.

...Defendants

Whereas, the applicant has instituted an application under Section 19 of the Recovery of Debts Due to Banks and Financial Institutions Act,1993 against the defendants for recovery of a Sum of **Rs.50,13,089.00** (Rupees Fifty Lakhs Thirteen Thousand Eighty Nine Only), together with current and future interest an for other reliefs.

The above mentioned defendants are therefore hereby directed to appear before the Tribunal in person or through an Advocate or duly authorized agent in support of the defense to show cause within 30 days from the date of publication or on **24.02.2026 at 10:30 A.M,** as to why the relief prayed for should not be granted. Take notice that in case of default, the application will be heard and determined in your absence.

Given under my hand and seal of the Tribunal, on this **25th day of August 2025.**

Sd/- Registrar
Debts Recovery Tribunal -I,
Bangalore- 560 001

Advocate for the Applicant
T. S Krishna Murthy, No. 64/1, Dr. D. V. G. Road, Basavanagudi, Bangalore - 04.

AMRIT CORP. LIMITED
(UNIT: AMRIT FOOD)
Regd.Office : CM/28-C, First Floor, Gagan Enclave, Amrit Nagar, G.T. Road, GHAZIABAD-201 009 (UP)

GST RATE REVISION

In view of the commendable and positive GST reforms introduced by Government of India, we are pleased to inform our valued dealers, retailers and consumers that their favourite products offered by us will be available at the reduced prices as given hereunder with effect from September 22,2025

PRODUCTS WITH REVISION IN MRP
Effective from Sept 22, 2025)

S. No.	Product Name	Existing MRP Per Unit (Rs)	Revised MRP Per Unit (Rs)
1	JUST Flavored Milk180 ML	35.00	33.00
2	JUST Cold Coffee-220 ML	120.00	115.00
3	JUST Protein Shake -220 ML	150.00	140.00
4	JUST Iced Tea 240 ML	60.00	57.00
5	JUST MILK DTM (UHT) 500 ML	32.00	31.00
6	JUST MILK TONED MILK(UHT) 500 ML	36.00	35.00
7	JUST MILK TONED MILK(UHT) 1 LTR	72.00	70.00

For Amrit Corp. Limited
(Unit: Amrit Food)
(VIVEK BATRA)
President & Authorized Signatory

Place: Ghaziabad
Date : 21st September, 2025

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Office: F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019 Email: auction@hindujahousingfinance.com

ALM - Arun Mohan Sharma • CRM- Naveen Khatana - 9555882099 • CRM- Chandan Tiwari - 6394412436
CLM - Satyam Gupta - Mob. No. 8006600745 • CLM - Nikhil Narayan Arora - 9079634624

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-setion 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/ guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the **HINDUJA HOUSING FINANCE LIMITED** for an mount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. **The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.**

Sr. No.	LAN Nos. / Name of Borrowers / Guarantors & Address	Demand Notice Date / Date of Possession	Amount Outstanding
1.	**DL/JNK/JNKP/A000000021, Mr. Kaushal Devi, Mr. Krishan Kumar Sharma,** H. No-15 Vill- Chhijarsi, Teh.- Dadri, Gautam Bud Nagar, UP 2071307	18-06-2025 18-09-2025 SYMBOLIC	Rs. 2129961/- as on 18-06-2025 plus interest thereon
	Description of the Property: (Plot on Khasra no. 150), Shanti Vihar Colony, Village Yusufpur Chak Savari, Tehsil Dadri, District Gautam Budh Nagar, U.P., Shanti Vihar Colony, Rural, Noida, Uttar Pradesh, India - 201301		
2.	**DL/RJP/RJPC/A000000341, Mr. Sahil Sharma, Mr. Sanjay Sharma, Mrs. Kankana Deka,** Flat No. 26, Tower No. 8, Palm Olympia, Gaur City Noida, Greater Noida, Uttar Pradesh, India - 2138	18-06-2025 18-09-2025 SYMBOLIC	Rs. 1521064/- as on 18-06-2025 plus interest thereon
	Description of the Property: Flat No. 26, Second Floor, Tower- 8, Palm Olympia, Gh-02, Sector- 16C, Nearby Gaur City Mall, Greater Noida, Uttar Pradesh, India - 201308		
3.	**DL/MNR/MNGR/A000000196, Mr. Brijesh Kumar, Mr. Kumari Deepika,** Villege- Parthla Khanjarpur Sector 122, Noida Sector 122, Metro, Noida, Uttar Pradesh, 201301	18-06-2025 18-09-2025 SYMBOLIC	Rs. 1155274/- as on 18-06-2025 plus interest thereon
	Description of the Property: Freehold Residential Plot no. 23 measuring area 50 Sq. Yd. or say 41.8 Sq. Mt. Pertaining to Khasra no. 812, situated h Mahamaya Enclave-2, Village Dhoom Manikpur Pargana & Tehsil Dadri, Distt. Gautam Budh Nagar, U.P. (Hereinafter referred as the "Said Property"). Boundaries: East: Road 20 ft. wide West: Plot of Other North: Plot of Other South: House no. 22		
4.	**DL/MNR/PLKH/A000000281, Mr. Shubhas Singh Bhati, Mrs. Rekha Rekha, Mr. Aniket Bhati,** Nayana Gautambudhanagar, Nayantara Gautam Budhnagar, Urban	18-06-2025 18-09-2025 SYMBOLIC	Rs. 1744100/- as on 18-06-2025 plus interest thereon
	Description of the Property: Freehold Residential House measuring area 330 Sq. Yd. or say 275.91 Sq. Mt., Pertaining to Khata & Khasra no. 00228 & 143, situated in Kaur City, Village Aminabad alias Niyana, Pragna Dankaur, Tehsil & Distt. Gautam Buddh Nagar U.P. (Hereinafter referred as the "Sald Property"). Boundaries : East: Road, West: Land of Leela Harchanda, North: House of Ramveer, South: House of Hem Singh		
5.	**DL/DEL/DWND/A000000451, Mr. Mona Tiwari, Mr. Rahul Tiwari,** Plot No -36 1st Floor Krishna Vatika Near Gaur City-2 Sudamapuri Village Greater Noida West Gautam Buddha Nagar Uttar Pradesh, Sudamapuri Village, Metro, Greater Noida, Uttar Pradesh, India - 201009	18-06-2025 18-09-2025 SYMBOLIC	Rs. 1055145/- as on 18-06-2025 plus interest thereon
	Description of the Property: Plot No 39/40, Second Floor Unit No 202 Krishna Vatika Near Gaur City 2, Sudamapuri Village Greater Noida West Gautam Buddha Nagar Utter Pradesh – 201009		
6.	**DL/DEL/DWND/A000000601, Mr. Rishipal Rishipal, Mr. Pooja.,** Khasara No 589 Pratap Vihar Colony Dadri Tahshil Gautam Budha Nagar UP 203207	18-06-2025 18-09-2025 SYMBOLIC	Rs. 916518/- as on 18-06-2025 plus interest thereon
	Description of the Property: House/plot Area Measuring 1305 Sq. Yards, out of Khasra No. 589, Situated In Mohalla, Pratap Vihar, Kasba: Dadri, Pargan & Tehsil: Dadri, District: Gautam Budh Nagar, Uttar Pradesh, (hereinafter Called The Said Property) Boundaries Of As Per Gift Deed Dated 05.01.2021 East : Plot of Vikram Singh, West : Plot of Jagat Singh, North : Rasta 12 Ft. Wide, South : Nirmal Devi		
7.	**DL/DEL/DWND/A000000648, Mr. Manoj Kumar Sharma, Mr. Kavita Sharma,** H. No 5 Chaura Raghunathpur Opp- esi Sector 22 Noida, Gautam Budh Nagar, Ghaziabad, Uttar Pradesh, India - 201301	18-06-2025 18-09-2025 SYMBOLIC	Rs. 1347595/- as on 18-06-2025 plus interest thereon
	Description of the Property: Possession Of Residential Plot14 Having Area Measuring 60 Sq. Yard. Part Of Khasra No. 710, Situated In Village - Chhapraula, Tahshil Dadri Gautam Budh Nagar Uttar Pardesh. Boundaries East: Plot no. 11 West: Plot digar individual North: Rasta 19 Foot Wide South: Plot digar individual		
8.	**DL/DEL/LXND/A000000610, Mr. Adesh Tomar, Mr. Sapna Chauhan,** S-13 Balaji Enclav Gt Road Dadri BHN-203207, Dadri Greater Noida UP-203207, Metro, Greater Noida, Uttar Pradesh, India - 203207	18-06-2025 18-09-2025 SYMBOLIC	Rs. 3261223/- as on 18-06-2025 plus interest thereon
	Description of the Property: Khasra No-833 Plot No-2 Mhamaya Enclave Village Dhumanikpur Dadri Gautam Buddha Nagar Greater Noida UP-201301		

Date: 21.09.2025, Place: Ghaziabad **Authorised Officer, Hinduja Housing Finance Limited**

SMFG India Home Finance Co. Ltd.

Corporate Off. : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the **Authorized Officer** of **SMFG India Home Finance Co. Ltd.** a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Secuitisation and Reconstruction of Financial Assests and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon **within 60 days** from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **"SMHFC"** for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	**LAN :- 612839211940301** **1. Sultan Khan, S/o. Mhod Rahmat** **2. Ilma, D/o. Aayub W/o. Sultan Khan**	Gata No. 135, Area Measuring 52.52 Sq.mtrs. Waka Muaja, Village Jayantipur, Pargana Tehsil And District Moradabad **East :-** Rasta 12 Fit Wide, **West :-** House Sh K.P. Sinha, **North : -** Rasta 10 Fit Wide, **South :-** House Mohd Anis	**16.06.2025 Rs. 24,92,043.15 (Rs. Twenty Four Lakh Ninety Two Thousand Forty Three & Paise Fifteen Only) as on 13.06.2025**	**17.09.2025**
2	**LAN :- 612839511668930** **1. Deepak Katyal, S/o. Kishan Lal Katyal** **2. Sunhil Katyal S/o. Deepak Katyal** **3. Suman Katyal W/o. Deepak Katyal** **4. Kashish Katyal S/o. Deepak Katyal**	A Residential Cum Commercial First Floor , With Stair Built On Property Uid No. 363/2/6701(Htr), Total Buildup Area 895 Sq Ft Mohalla Afrasiyav Ganj @ Bazar Ganj, Moradabad UP **East :-** Shop Of Bhatia, **West :-** Property Of Kamal Hotel, **North :-** Open To Sky, **South :-** House Of Rahul	**15.05.2025 Rs. 18,18,751.49 (Rs. Eighteen Lakh Eighteen Thousand Seven Hundred Fifty One & Paise Forty Nine Only) as on 10.05.2025**	**17.09.2025**
3	**LAN :- 609138011583164** **1. Suresh Chand** **2. Monika Sharma**	Entire Third Floor With Roof Rights Part Of Free Hold Built Up Property Bearing No. 145 & 146 Built On Land Area Measuring 38 Sq. Meters Situated At Vasdev Nagar Anda Mugal Delhi 110007 Bounded As under:- **North:-** Pavemnet **East:-** Gali **South:-** Property No. 148 **West:-** Road	**11.06.2025 Rs. 45,31,581.40 (Rs. Forty Five Lakh Thirty One Thousand Five Hundred Eighty One & Paise Forty Only) as on 09.06.2025**	**19.09.2025**
4	**LAN :- 605439211260975** **1. Kamruddin Hanif** **2. Afroz Khan** **3. Sameer Khan**	Residential Plot No. 31 Admeasuring 200 Sq.yds And Part Of Plot No. 32, Area 39 Sq,Yds., Total 239 Sq Yds., Of Khasra No. 328 Situated At West Garima Garden Village-Pasonda, Sahibaad Ghaziabad 201005	**11.07.2025 Rs. 44,97,866.92 (Rs. Forty Four Lakh Ninety Seven Thousand Eight Hundred Sixty Six & Paise Ninety Two Only) as on 09.07.2025**	**19.09.2025**
5	**LAN :- 613839211683011 & 613839511766286** **1. Rajesh Shah** **2. Kiran Devi**	Residential Property No. WZ-276-A/4-2, Rear Side Flat On Third Floor (Without Roof Rights), Area Measuring 88.22 Sq.yds., Part Of Khasra No 2077/1584 Situated In The Area Of Village Naraina In The Ababdi, Inderpuri, Delhi-110012 Bouned As Under:- **East:-** Others Propery **West:-** Stairs/Lift **North:-** Open **South:-** Builing Entry	**11.07.2025 Rs. 49,15,864.68 (Rs. Forty Nine Lakh Fifteen Thousand Eight Hundred Sixty Four & Paise Sixty Eight Only) as on 09.07.2025**	**19.09.2025**
6	**LAN :- 609139511337246** **1. Sandeep Arora** **2. Vaishali Sandeep Arora** **3. Mohit Arora**	Property No. B-43, Thirdfloor (Front Side With Roof Rights Area Measuring 120 Sq.yds., Out Of Khasra No. 515, Village-Nawada Marza Hastsal Rama Park, On Main Najafgarh Road, Uttam Nagar, New Delhi-110059 Bounded as Under :- **East:-** Road 30 Ft **West:-** Back Side Floor **North:-** Plot No. B-44 **South:-** Plot No. B-42	**11.07.2025 Rs. 50,04,082/- (Rs. Fifty Lakh Four Thousand Eighty Two Only) as On 09.07.2025**	**19.09.2025**

Place : Moradabad, Uttar Pradesh / Delhi
Date : 17.09.2025 / 19.09.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/s S.M. PHARMACEUTICALS PRIVATE LIMITED (IN CIRP)
Manufacture of Pharmaceuticals, Medicinal Chemicals and Botanical Products
At Regd. off: 44/8, Ground Floor, 15th Cross Malleswaram, Malleswaram, Bangalore, Karnataka, India, 560003
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**M/s** S.M. PHARMACEUTICALS PRIVATE LIMITED PAN: ABBCS2977H CIN No: U24230KA2018PTC119625
2.	Address of the registered office	44/8 Ground Floor, 15th Cross Malleswaram, Malleswaram, Bangalore, Karnataka, India, 560003
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Plot No: #37/A2,Pillagumpa, Hoskote, Bangalore Ind estate, Bangalore, Karnataka, India, 562114
5.	Installed capacity of main products/ services	Any Interested PRA's can email us @ smpharma25@gmail.com
6.	Quantity and value of main products/ services sold in the last financial year	Nil
7.	Number of employees/ workmen	Nil as per the information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The documents can be obtained by sending a request E-mail at smpharma25@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The documents can be obtained by sending a request E-mail at smpharma25@gmail.com
10.	Last date for receipt of expression of interest	06/10/2025
11.	Date of issue of provisional list of prospective resolution applicants	15/10/2025
12.	Last date for submission of objections to provisional list	20/10/2025
13.	Date of issue of final list of prospective resolution applicants	22/10/2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25/10/2025
15.	Last date for submission of resolution plans	24/11/2025
16.	Process email id to submit EOI	smpharma25@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	UDAYAM : KR02B0011321

For any information and clarification please mail to smpharma25@gmail.com or call CA Nethi Mallikarjuna Setty on 9963606444 or IP Varalakshmi.N on 9000987444

Sd/-CA Nethi Mallikarjuna Setty
Resolution Professional of
S.M. Pharmaceuticals Private Limited- In CIRP
Reg No: IBBI/IPA-001/IP-P01251/2018-2019/11958
AFA No: AA1/11958/02/311225/107454
AFA Valid up to 31/12/2025
Contact Number: 9963606444
Address for Communication: Flat No. 101, Laurel Residency, Road no. 18, Panchavati colony, Manikonda,Hyderabad, Telangana ,500089.

Date: 21/09/2025
Place: Hyderabad

SARLA OIL PRIVATE LIMITED

CIN : U65100DL1994PTC062195
Regd. Office: S-524, Second Floor, Office No. 209, Aggarwal Complex, School Block, Shakarpur, Delhi-110092, India.
Contact No : +91-9667558911, Email Id : sarlapvt@gmail.com

PUBLIC NOTICE

This notice is being issued by Sarla Oil Private Limited ("the Company"), a Company Incorporated under the Companies Act, 1956 having U65100DL1994PTC062195 and registered with RBI vide certificate no. B-14.00117 as a non-deposit taking Non-Banking Financial Company (NBFC), whereby pursuant to the **NCLT order dated 09th September, 2025**, the amalgamation between 'Maldon Marketing Private Limited', 'Capital E-Service Private Limited' with 'Sarla Oil Private Limited' is approved by NCLT. Pursuant to such amalgamation, the new shareholders of Company will be Ms. Vedangi Agarwal, Mr. Parv Bansal, Ms. Neha Bansal, Mr. Utsav Bansal, Ms. Sangeeta Bansal, Ms. Alka Ganeriwala, Mr. Dhiraj Ganeriwala, Mr. Anupam Ganeriwala, M/s Deepa Bagla Financial Consultant Private Limited, M/s Anmol Rubber Products Private Limited and M/s Camel Tread Co. Private Limited **("Post amalgamation Shareholders").** The proposed shareholders will own 100% of the equity share capital of the Company.

Further, pursuant to such amalgamation the management of Company will also be changed and new directors Mr. Parv Bansal (DIN 02746906), Ms. Neha Bansal (DIN 07189023), Mr. Utsav Bansal (DIN 02182736), Ms. Vedangi Agarwal (DIN 02228340) **("the Proposed Directors")** are proposed to be appointed as new directors of the Company and existing directors of the Company intends to resign from directorship of the Company. Such change in directorship shall result in change in management/control of the Company.

Further, the Company has already obtained the prior approval for change in management and shareholding form RBI, Delhi vides letter No. DEL. DOR. NBFCBL. No. S210/24-03-186/2025-2026 dated 02nd July, 2025.

The Company is a non-deposit taking NBFC and does not intend to accept any deposit from the public.

The public notice is being issued jointly by the Company, the Outgoing Shareholders, the Proposed Shareholders, the Outgoing Directors and the Proposed Directors.

On behalf of the Company
And
On behalf of the Outgoing Shareholders
And
On behalf of the Proposed Shareholder
And
On behalf of the Outgoing Director and the Proposed Directors

Place : Delhi
Date : 21.09.2025

ANGUL SUNDARGARH TRANSMISSION LIMITED

CIN: U42201DL2024PLC427640
Registered Office: Plot No. 18, Block No. 4, Khasra No. 5124/2610, Western Extension Area (WEA), Karol Bagh, New Delhi-110005, India
E- Mail: angulsundargarh@hginfra.com Tel. No. +91-8591250220

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another Before the Central Government/Regional Director Northern Region, New Delhi

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014

AND

In the matter of Angul Sundargarh Transmission Limited having its Registered Office at Plot No. 18, Block No. 4, Khasra No. 5124/2610, Western Extension Area (WEA), Karol Bagh, New Delhi-110005, India, **Applicant**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Friday, 22nd August, 2025 to enable the Company to change its Registered Office from **"National Capital Territory of Delhi to State of Rajasthan".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, New Delhi at the address B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi – 110003 within (14) fourteen days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

Plot No. 18, Block No. 4, Khasra No. 5124/2610, Western Extension Area (WEA), Karol Bagh, New Delhi-110005, India

By Order of the Board
Angul Sundargarh Transmission Limited
Sd/-
Vijendra Singh (Director)
DIN: 01688452

Place: New Delhi
Date: 21st September 2025

TATA CAPITAL HOUSING FINANCE LTD

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHL0720000100190676, TCHIN07200001001 96401	**Late Mr. Rakesh Kumar Through his legal heirs (as Borrower) and Ms. Santoshi Devi (Co-Borrower) and Mr. Mayank Kumar (Legal Heir)**	Rs. 11,93,900 /- under the loan account TCHHL0720000100190676 and Rs. 65,473 /- under the loan account no TCHIN0720000100196401 by you i.e. totaling to Rs. 12,59,373 /- (Rupees Twelve Lakh Fifty Nine Thousand Three Hundred Seventy Three Only) as on 30.06.2025	17.09.2025
	Description of Secured Assets/Immovable Properties: ALL PIECE & PARCELS OF Flat no 218, on 2nd Floor, Block E2, flat category- EWS, having Plint area 54.080 Sq. Mtrs., carpet area-25 Sq. Mtrs. Pocket-C, Sector-A1 to A4, Locality Narela, Delhi -110040 with all common amenities mentioned in Sale Deed.		
10592186	**Late Mr. Alim Khan Through his Legal Heirs (as Borrower) and Mrs. Akila (Co-Borrower/Legal Heir) and Mis. Nayab (Legal Heir) Mis. Janar, Mr. Atish and Mr. Talib (Legal Heirs through Their Natural Guardian)**	Rs. 24,73,058/- (Rupees Twenty Four Lakh Seventy Three Thousand Fifty Eight Only) as on 16-June-2025	18-09-2025
	Description of Secured Assets/Immovable Properties: All Piece & Parcels of Built-Up First Floor upto ceiling level only and with common terrane rights measuring area 75 Sq. Yad. (62.70 Sq. Mtrs.) bearing the property no. 1/7613, forming part of khasra no. 249 together with construction rights with common passage, entrance, stilt parking at ground floor, and other common facilities with electricity and water tap connection and right to go on top floor for the maintenance of water tank, alongwith proportionate ownership rights of the land under the property, situated at the abadi of Gali no 6, West Gorakhaprk in the area of Village Barapur, Illaqa Shahdra, Delhi-110032 with all common amenities under sale deed. Boundaries: East – Property of other, West – Road, North – Property of others, South – property of other		
TCHHL0359000100332155, TCHIN0359000100339692	**Mr. Rishiraj (as Borrower) and Mrs. Doli (Co-Borrower)**	Rs. 11,33,612 /- under the loan account TCHHL0359000100332155 and Rs. 70,777/- under the loan account no TCHIN0359000100339692 by you i.e. totaling to Rs. 12,04,389 /- (Rupees Twelve Lakh Four Thousand Three Hundred Eighty Nine Only) as on 05-June-2025	18-09-2025
	Description of Secured Assets/Immovable Properties: All piece & parcels of Residential Flat No. FF-3 First Floor Back RHS/northern Western Portion, Without Roof Right on the Plot No. B-16/5, Area admeasuring 321 Sqr Ft. i.e 29.83 Sqr Mtr., Situated at DLF Ankur Vihar, Sadullabad, Pargana and Tehsil Loni, District Ghaziabad with all common amenities mentioned in Sale Deed. (More fully described in Schedule A hereto). Boundaries: East – Other Property West – Bank LSH Unit/Other's Property, North – Other's Land -, South – Entry /Front Side Flat /Road 30 Feet Wide.		
TCHIN0359000100274514, TCHHL0359000100272723	**Mr. Dinesh Kumar Raut (as Borrower) and Mrs. Rashmi Rekha Rout (Co-Borrower)**	Rs. 15,33,369 /- under the loan account No. TCHHL0359000100272723 and Rs. 1,05,854 /- under the loan account no TCHIN0359000100274514 by you i.e. totaling to Rs. 16,39,223 /- (Rupees Sixteen Lakh Thirty Nine Thousand Two Hundred Twenty Three Only) as on 07.07.2025	18-09-2025
	Description of Secured Assets/Immovable Properties: ALL PIECE & PARCELS OF: Residential Flat no-FF-02, First Floor (Front RHS), MIG, without

...continued from previous page.

Sr. No.	Name of the Transferor	Name of the Transferee	Date of transfer of Equity Shares	Number of Equity Shares	Transfer price per Equity Share (in ₹)	Face value per Equity Share (in ₹)	Nature of transaction
105.	Mansukhbhai Magia jointly held with Vipul M. Mangia	Amish Krupeshbhai Patel	March 19, 2004	300	10.00	10.00	Transfer of equity shares
106.	Manisha Patel jointly held with Manoj B. Dave	Amish Krupeshbhai Patel	March 19, 2004	1,500	10.00	10.00	Transfer of equity shares
107.	Ila M. Dave	Amish Krupeshbhai Patel	March 19, 2004	1,000	10.00	10.00	Transfer of equity shares
108.	Jatin Rashikbhai Patel jointly held with Ila Manoj Dave	Tanmay Surendrabhai Patel	March 19, 2004	1,500	10.00	10.00	Transfer of equity shares
109.	Damayanti Naik jointly held with Hetal M. Naik	Tanmay Surendrabhai Patel	March 19, 2004	1,000	10.00	10.00	Transfer of equity shares
110.	Priti Desai jointly held with Damayanti M. Naik	Tanmay Surendrabhai Patel	March 19, 2004	1,000	10.00	10.00	Transfer of equity shares
111.	Hetal Naik jointly held with Damayanti M. Naik	Lalitaben Narharibhai Patel	March 19, 2004	1,000	10.00	10.00	Transfer of equity shares
112.	Mahendra M. Naik jointly held with Damayanti M. Naik	Lalitaben Narharibhai Patel	March 19, 2004	100	10.00	10.00	Transfer of equity shares
113.	Lalitaben N. Patel	Amod Stampings Private Limited	March 19, 2004	10	10.00	10.00	Transfer of equity shares
114.	Patel Lakhaamshi R. J/H Patel Chetna L.	Navinbhai Natubhai Patel	April 28, 2004	490	75.00	10.00	Transfer of equity shares
115.	Patel Lakhamshi R. J/H Patel Chetna L.	Sudhaben Navinbhai Patel	April 28, 2004	490	75.00	10.00	Transfer of equity shares
116.	Patel Lakhamshi R. J/H Patel Chetna L.	Late Krupeshbhai Narharibhai Patel$	April 28, 2004	400	75.00	10.00	Transfer of equity shares
117.	Patel Lakhamshi R. J/H Patel Chetna L.	Niral Krupeshbhai Patel	April 28, 2004	290	75.00	10.00	Transfer of equity shares
118.	Patel Lakhamshi R. J/H Patel Chetna L.	Amish Krupeshbhai Patel	April 28, 2004	290	75.00	10.00	Transfer of equity shares
119.	Patel Lakhamshi R. J/H Patel Chetna L.	Tanmay Surendrabhai Patel	April 28, 2004	370	75.00	10.00	Transfer of equity shares
120.	Patel Lakhamshi R. J/H Patel Chetna L.	Lalitaben Narharibhai Patel	April 28, 2004	120	75.00	10.00	Transfer of equity shares
121.	Late Krupeshbhai Narharibhai Patel$	Devsmita P. Patel	January 8, 2009	1	100.00	10.00	Transfer of equity shares
122.	Late Krupeshbhai Narharibhai Patel$	Dhvani P. Patel	January 8, 2009	1	100.00	10.00	Transfer of equity shares
123.	Late Krupeshbhai Narharibhai Patel$	Priyani P. Patel	January 8, 2009	1	100.00	10.00	Transfer of equity shares
124.	Late Krupeshbhai Narharibhai Patel$	Shivangini P. Patel	January 8, 2009	1	100.00	10.00	Transfer of equity shares
125.	Chhaya S. Shah J/h Samir K. Shah	Harendra G Shah J/H Priti H. Shah J/H Hemang H Shah	January 25, 2010	250	100.00	10.00	Transfer of equity shares
126.	Navinbhai Natubhai Patel	Late Krupeshbhai Narharibhai Patel	September 21, 2017	32,903	-	10.00	Transfer of equity shares pursuant to gift
127.	Navinbhai N. Patel	Niral Krupeshbhai Patel	September 21, 2017	32,079	-	10.00	Transfer of equity shares pursuant to gift
128.	Lalitaben N. Patel	Niral Krupeshbhai Patel	September 21, 2017	21,363	-	10.00	Transfer of equity shares pursuant to gift
129.	Navinbhai N. Patel	Amish Krupeshbhai Patel	September 21, 2017	3,968	-	10.00	Transfer of equity shares pursuant to gift
130.	Sudhaben N. Patel	Amish Krupeshbhai Patel	September 21, 2017	4,252	-	10.00	Transfer of equity shares pursuant to gift
131.	Varshaben S. Patel	Amish Krupeshbhai Patel	September 21, 2017	41,879	-	10.00	Transfer of equity shares pursuant to gift
132.	Sudhaben Natubhai Patel	Smitaben Krupeshbhai Patel	September 21, 2017	64,698	-	10.00	Transfer of equity shares pursuant to gift
133.	Amod Stamping Private Limited	Atlanta UHV Transformer LLP	April 30, 2019	10	50.00	10.00	Transfer of equity shares
134.	Harold Bonavinture D'Silva	Jignesh Suryakant Patel	July 1, 2022	277,500	66.00	10.00	Transfer of equity shares
135.	Febtech Fabricators Private Limited	Atlanta UHV Transformer LLP	August 16, 2022	115,000	80.00	10.00	Transfer of equity shares
136.	Harshadbhai Amritlal Mehta	Atlanta UHV Transformer LLP	August 16, 2022	590,000	80.00	10.00	Transfer of equity shares
137.	Priti Harendra Shah J/H Hemang Harendra Shah	Priti Harendra Shah J/H Nimish Harendra Shah	August 16, 2022	321,500	-	10.00	Transfer of equity shares pursuant to gift
138.	Priti Harendra Shah J/H Hemang Harendra Shah	Atlanta UHV Transformer LLP	August 16, 2022	160,750	80.00	10.00	Transfer of equity shares
139.	Priti Harendra Shah J/H Nimish Harendra Shah	Atlanta UHV Transformer LLP	August 16, 2022	160,750	80.00	10.00	Transfer of equity shares
140.	Hemang Harendra Shah J/H Shital H. Shah	Atlanta UHV Transformer LLP	August 16, 2022	17,000	80.00	10.00	Transfer of equity shares
141.	Nimish Harendra Shah J/H Ami N. Shah J/H Megh N. Shah	Atlanta UHV Transformer LLP	August 16, 2022	46,500	80.00	10.00	Transfer of equity shares
142.	Krupeshbhai N. Patel HUF	Smitaben Krupeshbhai Patel	September 26, 2024	207,625	-	10.00	Transfer of equity shares pursuant to dissolution of HUF
143.	Krupeshbhai N. Patel HUF	Late Krupeshbhai Narharibhai Patel$	September 26, 2024	207,625	-	10.00	Transfer of equity shares pursuant to dissolution of HUF
144.	Krupeshbhai N. Patel HUF	Niral Krupeshbhai Patel	September 26, 2024	207,625	-	10.00	Transfer of equity shares pursuant to dissolution of HUF
145.	Krupeshbhai N. Patel HUF	Amish Krupeshbhai Patel	September 26, 2024	207,625	-	10.00	Transfer of equity shares pursuant to dissolution of HUF
146.	Narharibhai S. Patel HUF	Late Krupeshbhai Narharibhai Patel$	September 26, 2024	849,667	-	10.00	Transfer of equity shares pursuant to dissolution of HUF
147.	Narharibhai S. Patel HUF	Varshaben S. Patel	September 26, 2024	424,833	-	10.00	Transfer of equity shares pursuant to dissolution of HUF
148.	Surendrabhai N. Patel HUF	Tanmay Surendrabhai Patel	September 26, 2024	1,272,500	-	10.00	Transfer of equity shares pursuant to dissolution of HUF
149.	Late Krupeshbhai Narharibhai Patel$	Lalitaben Narharibhai Patel	September 26, 2024	1,057,292	-	10.00	Transfer of equity shares pursuant to gift
150.	Niral Krupeshbhai Patel	Lalitaben Narharibhai Patel	September 26, 2024	207,625	-	10.00	Transfer of equity shares pursuant to gift
151.	Amish Krupeshbhai Patel	Lalitaben Narharibhai Patel	September 26, 2024	207,625	-	10.00	Transfer of equity shares pursuant to gift
152.	Tanmay Surendrabhai Patel	Lalitaben Narharibhai Patel	September 26, 2024	1,272,500	-	10.00	Transfer of equity shares pursuant to gift
153.	Pooja Niral Patel	Lalitaben Narharibhai Patel	September 26, 2024	496,964	-	10.00	Transfer of equity shares pursuant to gift
154.	Chaitali Tanmay Patel	Lalitaben Narharibhai Patel	September 26, 2004	496,963	-	10.00	Transfer of equity shares pursuant to gift
155.	Ripa Amish Patel	Lalitaben Narharibhai Patel	September 26, 2024	496,963	-	10.00	Transfer of equity shares pursuant to gift
156.	Varshaben S. Patel	Lalitaben Narharibhai Patel	September 26, 2024	992,053	-	10.00	Transfer of equity shares pursuant to gift
157.	Smitaben K. Patel	Lalitaben Narharibhai Patel	September 26, 2024	1,482,625	-	10.00	Transfer of equity shares pursuant to gift
158.	Devsmita P. Patel	Jignesh Suryakant Patel	September 26, 2024	10	-	10.00	Transfer of equity shares pursuant to gift
159.	Dhvani P. Patel	Jignesh Suryakant Patel	September 26, 2024	10	-	10.00	Transfer of equity shares pursuant to gift
160.	Priyani P. Patel	Jignesh Suryakant Patel	September 26, 2024	10	-	10.00	Transfer of equity shares pursuant to gift
161.	Shivangini P. Patel	Jignesh Suryakant Patel	September 26, 2024	10	-	10.00	Transfer of equity shares pursuant to gift
162.	Nimish Harendra Shah	Gautam Mehra	September 17, 2025	25,000	754	2.00	Transfer of Equity Shares
163.	Hemang Harendra Shah	Gautam Mehra	September 18, 2025	74,470	754	2.00	Transfer of Equity Shares
164.	Dhaval Harshadbhai Mehta (held jointly with Avanee Dhavalbhai Mehta)	Base Catalyst Private Limited	September 18, 2025	23,210	754	2.00	Transfer of Equity Shares
165.	Gitaben Harshadbhai Mehta (held jointly with Harshadbhai Amritlal Mehta)	Meghdoot Leisure LLP	September 18, 2025	19,900	754	2.00	Transfer of Equity Shares
166.	Dhaval Harshadbhai Mehta (held jointly with Avanee Dhavalbhai Mehta)	Dhirajlal Amrutlal Amlani	September 18, 2025	4,000	754	2.00	Transfer of Equity Shares
167.	Gitaben Harshadbhai Mehta (held jointly with Harshadbhai Amritlal Mehta)	Dhirajlal Amrutlal Amlani	September 18, 2025	35,790	754	2.00	Transfer of Equity Shares
168.	Dhaval Harshadbhai Mehta (held jointly with Avanee Dhavalbhai Mehta)	Keyur Doshi	September 18, 2025	6,640	754	2.00	Transfer of Equity Shares

$The shareholding of Late Krupeshbhai Narharibhai Patel is presently under the process of transmission in accordance with the applicable laws.

8. As a result of the transfer of the Sale Shares, the disclosures in the section titled "*Basis for Offer Price – Weighted average cost of acquisition, Floor Price and Cap Price – Price per share based on last five primary or secondary transactions*" on page 138 of the Red Herring Prospectus, as on the date of the Addendum, stands modified to add the below mentioned details:

There is no such transaction to report under (a) and (b) above. Therefore, the details of last five primary transactions or secondary transactions involving our Promoters, members of Promoter Group, Selling Shareholders, or Shareholder(s) having the right to nominate director(s) on our Board prior to the date of filing of this Red Herring Prospectus are below:

Primary: There are no primary transactions in the last three years preceding the date of this Red Herring Prospectus.

Secondary: The details of last five secondary transactions involving our Promoters, members of Promoter Group, Selling Shareholders, or Shareholder(s) having the right to nominate director(s) on our Board are as follows:

Date of allotment/ transfer	Nature of allotment/transfer		Number of equity shares	Nature of consideration		
	Transfer from	Transfer to		Face Value	Purchase Price in ₹	Consideration in ₹
September 17, 2025	Nimish Harendra Shah	Gautam Mehra	25,000	2	754	18,850,000
September 18, 2025	Hemang Harendra Shah	Gautam Mehra	74,470	2	754	56,150,380
	Dhaval Harshadbhai Mehta (held jointly with Avanee Dhavalbhai Mehta)	Base Catalyst Private Limited	23,210	2	754	17,500,340
	Gitaben Harshadbhai Mehta (held jointly with Harshadbhai Amritlal Mehta)	Meghdoot Leisure LLP	19,900	2	754	15,004,600
	Dhaval Harshadbhai Mehta (held jointly with Avanee Dhavalbhai Mehta)	Dhirajlal Amrutlal Amlani	4,000	2	754	3,016,000
	Gitaben Harshadbhai Mehta (held jointly with Harshadbhai Amritlal Mehta)	Dhirajlal Amrutlal Amlani	35,790	2	754	26,985,660
	Dhaval Harshadbhai Mehta (held jointly with Avanee Dhavalbhai Mehta)	Keyur Doshi	6,640	2	754	5,006,560

The Floor Price is 0.95 times and the Cap Price is 1.00 times the weighted average cost of acquisition based on the primary issuances and secondary transactions as disclosed in paragraph (c) above:

Types of Transactions	WACA (₹ per Equity Share)*	Floor Price (i.e., ₹ 718)	Cap Price (i.e., ₹ 754)
A. WACA for Primary Issuances	NA	-	-
B. WACA for Secondary Transactions	NA	-	-
Since there were no primary or secondary transactions of equity shares of the Company during the 18 months preceding the date of this Red Herring Prospectus, where either issuance or acquisition/ sale is equal to or more than five per cent of the fully diluted paid-up share capital of the Company, the information has been disclosed for price per share of the Company based on the last five primary/secondary transactions where Promoter /Promoter Group entities or Selling Shareholders or shareholder(s) having the right to nominate director(s) on the Board, as applicable, are a party to the transaction, during the last three years preceding to the date of this Red Herring Prospectus, irrespective of the size of the transaction			
WACA for Primary Issuances	NA	-	-
WACA for Secondary Transactions	754.00	0.95	1.00

**As certified by M/s Parikh Shah Chotalia and Associates, with firm registration number 118493W, pursuant to their certificate dated September 20, 2025.*

9. As a result of the transfer of the Sale Shares, the shareholding of the Transferors in our Company has reduced and accordingly, the disclosures in relation to the pre-Offer shareholding of the Transferors in the sections titled "*Summary of the Offer Document – Aggregate pre-Offer and post-Offer shareholding of our Promoters, the members of our Promoter Group and the Selling Shareholders, as a percentage of our paid-up Equity Share capital*", "*Summary of the Offer Document – Aggregate pre-Offer and post-Offer shareholding of our Promoters, the members of our Promoter Group and additional top 10 Shareholders*" and "*Capital Structure*" beginning on pages 18, 19 and 81 of the Red Herring Prospectus, respectively, as on the date of this Addendum, stands modified, to the extent applicable.

10. Further, the loan repayment table in the section titled "*Objects of the Offer – Repayment/prepayment, in full or in part, of certain outstanding borrowings availed by our Company*" on page 123 of the RHP stands modified to include the dates of disbursement of the loans availed by the Company, being December 31, 2024 and January 20, 2025 in respect of Tata Capital Limited, and December 31, 2024 in respect of HDFC Bank Limited.

The RHP and all Offer related material shall be read in conjunction with this Addendum. The information in this Addendum supplements and updates the information in the RHP. Relevant changes will be reflected in the Prospectus to be filed with the RoC, SEBI and the Stock Exchanges. However, this Addendum does not reflect all the changes that may have occurred between the date of filing of the RHP and the date hereof, and accordingly does not include all the changes and/or update that will be included in the Prospectus. Please note that the information included in the RHP will be suitably updated, including to the extent stated in this Addendum, as may be applicable, in the Prospectus, as and when filed with the RoC, and thereafter with SEBI and the Stock Exchanges.

All capitalized terms used in this Addendum shall, unless the context otherwise requires, have the meanings ascribed to them in the Red Herring Prospectus.

For **Atlanta Electricals Limited**
On behalf of the Board of Directors
Sd/-
Tejalben Saunakkumar Panchal
Company Secretary and Compliance Officer

Place: Anand, Gujarat
Date: September 20, 2025

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
motilal oswal Investment Banking	AXIS CAPITAL	MUFG MUFG Intime
Motilal Oswal Investment Advisors Limited Motilal Oswal Tower, Rahimtullah Sayani Road Opposite Parel ST Depot, Prabhadevi, Mumbai - 400 025, Maharashtra, India **Telephone**: + 91 22 7193 4380 **E-mail**: atlantaelectricals.ipo@motilaloswal.com **Investor grievance E-mail**: moiaplredressal@motilaloswal.com **Website**: www.motilaloswalgroup.com **Contact person**: Sankita Ajinkya/ Kunal Thakkar **SEBI registration number**: INM000011005	**Axis Capital Limited** 1st Floor, Axis House Pandurang Budhkar Marg, Worli Mumbai – 400 025 Maharashtra, India **Telephone**: +91 22 4325 2183 **E-mail**: atlantaelectricals.ipo@axiscap.in **Investor grievance E-mail**: complaints@axiscap.in **Website**: www.axiscapital.co.in **Contact person**: Mayuri Arya/ Jigar Jain **SEBI registration number**: INM000012029	**MUFG Intime India Private Limited** ***(Formerly Link Intime India Private Limited)*** C-101, 1st Floor, Embassy 247, LBS Marg Vikhroli (West) Mumbai -400 083, Maharashtra, India **Telephone**: +91 810 811 4949 **E-mail**: atlantaelectricals.ipo@linkintime.co.in **Investor grievance E-mail**: atlantaelectricals.ipo@linkintime.co.in **Website**: www.linkintime.co.in **Contact person**: Shanti Gopalkrishnan **SEBI registration number**: INR000004058

Adfactors 490/25

प्रारूप ए
सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

आईक्यूविया हैल्थ ट्रांसफॉर्मेशन प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	**कॉर्पोरेट व्यक्ति का नाम**	**आईक्यूविया हैल्थ ट्रांसफॉर्मेशन प्राइवेट लिमिटेड**
2.	कॉर्पोरेट व्यक्ति के निगमन की तिथि	10 सितंबर, 2019
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, राष्ट्रीय राजधानी क्षेत्र दिल्ली और हरियाणा
4.	कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U62013DL2019PTC354907
5.	कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	हिंदुस्तान टाइम्स हाउस, लेवल 10, के.जी. मार्ग, कनॉट प्लेस, नई दिल्ली – 110001
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	**18 सितंबर, 2025**
7.	परिसमापक का नाम, पता, ई–मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	**नामः नवीन नारंग** **पताः** एच–3 / 63, प्रथम तल, विकासपुरी, नई दिल्ली–110018 **ईमेलः** nnarang.associates@gmail.com **मोबाईल नंबर :** +919818005476 **पंजी. सं.:**IBBI/IPA-002/IP-N00794/2019-2020/12565 **एएफए वैधः** 31.12.2026 **तक**
8.	दावे जमा करने की अन्तिम तिथि	**17 अक्टूबर, 2025**

एतद्वारा सूचना दी जाती है कि **आईक्यूविया हेल्थ ट्रांसफॉर्मेशन प्राइवेट लिमिटेड** ने **18 सितंबर, 2025** (परिसमापन प्रारंभ तिथि) को स्वैच्छिक परिसमापन आरम्भ किया है।

आईक्यूविया हेल्थ ट्रांसफॉर्मेशन प्राइवेट लिमिटेड के हितधारकों को **17 अक्टूबर 2025** को या उससे पहले अपने दावों का प्रमाण प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदार इलेक्ट्रॉनिक माध्यमों से अपने दावों का प्रमाण केवल क्रमांक संख्या 7 में उल्लिखित ईमेल आईडी पर प्रस्तुत करेंगे। अन्य सभी हितधारक व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से दावों का प्रमाण प्रस्तुत कर सकते हैं जैसा कि क्रमांक संख्या 7 में उल्लिखित है।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता / –
नवीन नारंग

तिथि : 21 सितंबर 2025
स्थान : नई दिल्ली

परिसमापक, आईक्यूविया हेल्थ ट्रांसफॉर्मेशन प्राइवेट लिमिटेड
पंजीकरण सं.:IBBI/IPA-002/IP-N00794/2019-2020/12565

टेकप्रो इन्फ्रा प्रोजेक्ट्स लिमिटेड परिसमापन के अधीन
दिवालियापन एवं दिवालियापन संहिता, 2016 के अंतर्गत परिसंपत्तियों की ई–नीलामी बिक्री हेतु सूचना

नीलामी की तिथि एवं समयः मंगलवार, 21 अक्टूबर 2025, सुबह 11:00 बजे से दोपहर 2:00 बजे तक।
दस्तावेजों का जमा और निरीक्षणः 18.10.2025 तक या उससे पहले।
ईएमडी भुगतान की अंतिम तिथिः 18.10.2025 तक या उससे पहले।

कंपनी याचिका संख्या (आईबी) संख्या 1721 / एनडी / 2019 में आईए4482 / 2020 में माननीय एनसीएलटी, चेन्नई के 25 नवंबर 2021 के आदेश के अनुसार, परिसमापक एतद्वारा कॉर्पोरेट देनदार मेसर्स की संपत्ति की बिक्री के लिए सार्वजनिक सूचना देता है। दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 35(एफ) के साथ पठित आईबीबीआई (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 32(ए), 33 के तहत टेकप्रो इंफ्रा प्रोजेक्ट्स लिमिटेड परिसमापन (सीडी) में है। परिसंपत्तियों को दिवाला और शोधन अक्षमता संहिता, 2016 के प्रावधानों के तहत "जैसा है जहाँ है", "जैसा है जैसा है", "जो कुछ भी है" और "कोई सहारा नहीं" के आधार पर बेचा जा रहा है, जिसे भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 32 और 33 के साथ पठित किया गया है।

लॉट सं.	संपत्तियों का विवरण	संपत्ति का विवरण	आरक्षित मूल्य + लागू जीएसटी (रुपये में)	बयाना राशि जमा (आरक्षित मूल्य का 10%, रुपये में)
1	केरल जल प्राधिकरण (केडब्ल्यूए) से प्राप्त होने वाली संपत्तियों की बिक्री, कानूनी कार्यवाही लंबित रहने तक	केडब्ल्यूए की विवादित प्राप्तियां इसमें शामिल नहीं है।	2,25,05,000 (दो करोड़ पच्चीस लाख पांच हजार रुपये मात्र)	22,50,500 / –(रुपये बाईस लाख पचास हजार पांच सौ मात्र)

- बिक्री मंगलवार, 21 अक्टूबर 2025 को सुबह 11:00 बजे से दोपहर 2:00 बजे तक बैकनेट नीलामी मंच (पूर्व में बीकेरे) पर सार्वजनिक ई–नीलामी के माध्यम से लॉट 1 के लिए की जाएगी, जिसमें प्रत्येक के लिए 5 मिनट का असीमित विस्तार और आइटम 1 के लिए बोली राशि में कई गुना वृद्धि (रु. 10,000 / –) होगी। संपत्ति का विवरण निविदा दस्तावेज में दिया गया है।
- बिक्री सूचना, ई–नीलामी प्रक्रिया दस्तावेज जिसमें ऑनलाइन ई–नीलामी बोली प्रपत्र, घोषणा, ऑनलाइन नीलामी बिक्री के नियम और शर्तें शामिल हैं, बैकनेट नीलामी प्लेटफॉर्म पर उपलब्ध हैं और +91 8291220220 पर या ईमेल आईडी support.baanknet@psballiance.com पर संपर्क किया जा सकता है। बोलीदाता लिक्विडेटर से मोबाइल नंबर 9444373373 (ईमेल आईडीः rp.tecproinfra@gmail.conn) पर भी संपर्क कर सकते हैं।
- संभावित बोलीदाताओं को यह वचन देना होगा कि वे आईबीसी, 2016 की धारा 29ए के अंतर्गत किसी भी प्रकार की अयोग्यता से ग्रस्त नहीं हैं और यदि किसी भी स्तर पर अयोग्य पाए जाते हैं, तो जमा की गई बयाना राशि जब्त कर ली जाएगी।
- सफल बोलीदाता को एलओआई जारी होने की तिथि से 3 दिनों के भीतर बोली राशि का 25% (ईएमडी की कटौती के बाद) भुगतान करना होगा। यदि एच1 सफल बोलीदाता एलओआई जारी होने की तिथि से 3 दिनों के भीतर बोली राशि का 25% (ईएमडी की कटौती के बाद) भुगतान नहीं करता है, तो ईएमडी जब्त कर ली जाएगी और एससीसी के परामर्श से परिसमापक अगले एच2 बोलीदाता को आईबीसी, 2016 और उसके अंतर्गत विनियमों के अनुसार सफल बोलीदाता घोषित कर सकता है।
- यदि उच्चतम बोलीदाता अयोग्य पाया जाता है या एलओआई की तिथि से 3 दिनों के भीतर एलओआई के अनुसार 25 का भुगतान नहीं करता है, तो परिसमापक, एससीसी के परामर्श से, आईबीबीआई (परिसमापन प्रक्रिया) विनियम, 2016 की अनुसूची । के खंड 12ए से 12झ में वर्णित प्रक्रिया का पालन करने के बाद, अगले उच्चतम बोलीदाता को सफल बोलीदाता घोषित कर सकता है।
- बिक्री, आईबीबीआई (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 33 में निर्दिष्ट अनुसूची । के साथ पठित आईबीसी, 2016 के अनुसार की जाएगी।
- संभावित बोलीदाताओं को इलेक्ट्रॉनिक नीलामी प्लेटफॉर्म के माध्यम से दिवाला और शोधन अक्षमता संहिता की धारा 29ए के अंतर्गत पात्रता की घोषणा सहित आवश्यक दस्तावेज प्रस्तुत करने होंगे। संभावित बोलीदाताओं को इलेक्ट्रॉनिक नीलामी प्लेटफॉर्म के माध्यम से दिवाला एवं शोधन अक्षमता संहिता 2016 की धारा 29ए के तहत पात्रता की घोषणा सहित आवश्यक दस्तावेज जमा करने होंगे।
- संभावित बोलीदाता बैकनेट नीलामी प्लेटफॉर्म, यानी https://baanknet.com के माध्यम से बयाना राशि (ईएमडी) जमा करेंगे। परिसमापन प्रक्रिया पूरी करने की समय सीमा 23.9.2025 को समाप्त हो रही है और SCC https://baanknet-com की स्वीकृति से विस्तार की मांग की जा रही है।

टेकप्रो इंफ्रा–प्रोजेक्ट्स लिमिटेड (परिसमापन में) के लिए

हस्ता /
सत्यदेवी अलामुरी – परिसमापक
आईबीबीआई पंजीकरण संख्याः IBBI/IPA-002/IP-N00071/2017-2018/10205
स्थानः चेन्नई, दिनांकः 20.09.2025

AXIS BANK LTD. — कब्जा सूचना

रिटेल एसेट्स सेन्टरः प्रथम तल, जी–4 / 5 बी सेक्टर–4, गोमती नगर विस्तार, लखनऊ उ0प्र0–226010
रजिस्टर्ड ऑफिसः "त्रिशूल" – तृतीय तल, समर्थेश्वर मंदिर के सामने, लॉ गार्डन के पास, एलिसब्रिज, अहमदाबाद–380006

जबकि, अधोहस्ताक्षरी, ऐक्सिस बैंक लि0 के प्राधिकारी, ने सिक्योरिटाइजशन एण्ड रिकन्स्ट्रक्शन ऑफ फाइनेन्शियल एसेट्स एण्ड एन्फोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एक्ट 2002 के अन्तर्गत तथा सिक्योरिटी इंटरेस्ट (इंफोर्समेंट) रूल्स, 2002 के नियम 3 के साथ पठित धारा 13 (12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त एक्ट की धारा 13 (2) के अन्तर्गत मांग नोटिस जारी किये गये। निम्न वर्णित उधारकर्ता राशि का भुगतान करने में असफल रहे है, अतः निम्न वर्णित उधारकर्ताओं को विशेष रूप से एवं सर्वसाधारण को एतद्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने उन्हें उक्त नियमों के नियम 8 के साथ पठित उक्त एक्ट की धारा 13(4) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित कब्जा ले लिया है। निम्न वर्णित उधारकर्ताओं को विशेष रूप से तथा सर्वसाधारण को एतद्वारा सावधान किया जाता है कि निम्न सम्पत्ति के साथ कोई सौदा न करें तथा निम्न सम्पत्ति के साथ किया जाने वाला कोई भी सौदा नीचे वर्णित बकाया राशि पर अतिरिक्त ब्याज, आकस्मिक व्यय, लागत, प्रभार इत्यादि सहित एक्सिस बैंक लि. के बंधक के विषयाधीन होगा। ऋणी/सह–ऋणी/बंधककर्ता एवं जमानतकर्ता का ध्यान सरफेसी एक्ट की धारा 13 (8) की ओर आकृष्ट किया जाता है कि तय समय सीमा में बन्धक सम्पत्ति को रीडीम (मोचन) कर सकते हैं।

क्रं. नं.	खातेदार(रों)/गारन्टर(रों) के नाम एवं पता	बंधक/प्रभारित सम्पत्ति (यों) का विवरण	मांग नोटिस की तिथि	कब्जा प्रकार व तिथि	मांग नोटिस के अनुसार बकाया राशि
1-	1. श्री सचिन कुमार त्रिपाठी पुत्र श्री कमलेश कुमार त्रिपाठी, निवासी भौली पो. भौली अजगैन, प्राथमिक विद्यालय के पास, उन्नाव, उत्तर प्रदेश – 209831 (आवेदक)। 2. श्रीमती अंकिता त्रिपाठी पत्नी श्री सचिन कुमार त्रिपाठी, निवासी भौली पो. भौली अजगैन, प्राइमरी स्कूल के पास उन्नाव, उत्तर प्रदेश – 209831 (सह–आवेदक)। इसके अलावा बंधक संपत्ति का पताः श्रीमती अंकिता त्रिपाठी पत्नी श्री सचिन कुमार त्रिपाठी, निवासी प्लॉट भूमि नंबर 514का एमआई, स्थित वार्ड किशोरीखेड़ा, मोहल्ला कब्बा खेड़ा, नगर पालिका, तहसील और जिला उन्नाव उत्तर प्रदेश– 209801.	डायवर्टेड भूमि/ संपत्ति के सभी टुकड़े या पार्सल, जिसका क्षेत्रफल 92.94 वर्ग मीटर, भूमि संख्या 514 का एम आई पर एक आवासीय प्लॉट नगर पालिका, तहसील एवं जिला उन्नाव उत्तर प्रदेश– 209801 के अंतर्गत वार्ड किशोरीखेड़ा मोहल्ला कब्बा खेड़ा में स्थित मालिक श्रीमती अंकिता त्रिपाठी। निम्नलिखित चौहद्दीः पूर्व – रास्ता 20 फीट। पश्चिम – आराजी अन्य व्यक्ति उत्तर – आराजी अन्य व्यक्ति दक्षिण – आराजी अन्य व्यक्ति	19.03.2025	सांकेतिक कब्जा 19.09.2025	रू. 25,23,170.00 + (दिनांक 19.03.2025 तक) + ब्याज व अन्य खर्चे।
2-	1. श्रीमती रंजू सिंह पत्नी श्री अंगेश कुमार सिंह, निवासी डी–272 डी ब्लॉक, थाना तालकटोरा, राजाजीपुरम, लखनऊ, उत्तर प्रदेश – 226017 (आवेदक) बंधक संपत्ति का पताः श्रीमती रंजू सिंह पत्नी श्री अंगेश कुमार सिंह, निवासी मकान नंबर सी–36, सेक्टर सी, वार्ड राजाजीपुरम, लखनऊ, उत्तर प्रदेश – 201204 2. श्री अंगेश कुमार सिंह पुत्र श्री नारायण सिंह, निवासी डी–272 डी ब्लॉक, थाना तालकटोरा, राजाजीपुरम, लखनऊ, उत्तर प्रदेश – 226017 (सह–आवेदक)।	डायवर्टेड भूमि/ संपत्ति के सभी टुकड़े या पार्सल, जिसका क्षेत्रफल 423.95 वर्ग मीटर, मकान संख्या सी–36, सेक्टर सी, वार्ड राजाजीपुरम, लखनऊ, उत्तर प्रदेश में स्थित, मालिक श्रीमती रंजू सिंह। चौहद्दीः पूर्वः 36 मीटर चौड़ी सड़क पश्चिमः मकान संख्या सी–32 और सी–40 उत्तर – मकान संख्या सी–38 दक्षिण – मकान संख्या सी–34	09.05.2025	सांकेतिक कब्जा 19.09.2025	रू. 75,99,673.00 + (दिनांक 09.05.2025 तक) + ब्याज व अन्य खर्चे।

दिनांकः 21.09.2025 — **प्राधिकृत अधिकारी, एक्सिस बैंक लि0**